

to and in the company to be formed and registered as a company under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948*.

The motion was adopted.

SHRII M.V.CHANDRASHEKHARA MURTHY: I withdraw the Bill.

12.24. hrs.

MOTION RE. THE INDIAN MEDICAL COUNCIL (AMENDMENT) BILL

[English]

THE MINISTER OF HEALTH AND FAMILY AND WELFARE (SHRI B.SHANKARANAND): Sir, I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Indian Medical Council (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992*.

MR.SPEAKER: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Indian Medical Council (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December 1992 and laid on the Table of this House on the 23rd December, 1992*.

12.241/2. hrs.

MOTION RE.THE DENTISTS (AMENDMENT) BILL

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Sir, I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Dentists (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992*.

MR.SPEAKER: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Dentists (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992*.

The motion was adopted

12.25 hrs.

ESSENTIAL COMMODITIES (SPECIAL PROVISIONS) AMENDMENT BILL

[English]

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTHONY): Sir, I beg to move for leave to introduce a Bill further to amend the Essential Commodities (Special Provisions) Act, 1981 and to make special provisions by way of amendment to